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Government of India
Ministry of Finance
(Department of Revenue)

Notification
No. 169 / 2009-Customs (N.T.)

New Delhi, dated the 10 November, 2009.
19 Kartika, 1931 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Sea-Port Import, Nhava Sheva to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on,-

- (i) the Commissioner of Customs, Sea-Port Import, Chennai;
- (ii) the Commissioner of Customs, Sea-Port Import, Custom House, Mumbai, and
- (iii) the Assistant Commissioner of Customs, Group 5-A, Air Cargo Complex, Mumbai,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. AGS Infotech Private Limited, 601/602, Trade World, B-Wing, Kamala Mills Compound, S.G.Marg, Lower Parel, Mumbai - 400013 and others issued vide, F.No. VIII/48/20/2008-DRI/CZU, dated the 25th June, 2009, by the Additional Director General, Directorate of Revenue Intelligence, Zonal Unit, Chennai.

[F.No. 437/92/2009-Cus.IV]

(Navraj Goyal)
Under Secretary to the Government of India